Illegal kidney transplant racket

2597. SHRI RAMKUMAR VERMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is planning to control the rackets running illegal kidney transplant activities in private hospitals across the country;

(b) the details of such cases in the current year; and

(c) what measures have been taken by Government to stop such crimes in the private hospitals?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) National Crime Records Bureau does not maintain data on the illegal kidney transplant activities in private hospitals separately. However State/UT-wise cases registered, persons arrested, cases chargesheeted, persons chargesheeted, cases convicted and persons convicted under Transplantation of Human Organs Act, 1994 during 2015-16 are given in Statement (*See* below).

(c) The Government of India has already formulated Transplantation of Human Organs and Tissues Act, 1994 (as amended in 2011). Section 19 of THOTA has provisions for imprisonment for upto ten years and fine upto \gtrless 1.00 crore as punishment for commercial dealings in human organs.

However the enforcement of provisions of the Act is within the remit of the respective State Government. Further, 'Public Health', 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies as also for protecting the life and property of the citizens.

Statement

State/UT-wise cases registered (CR), persons arrested (PAR), cases chargesheeted (CS), persons chargesheeted (PCS), cases convicted (CV) and persons convicted (PCV) under Transplantation of Human Organs Act, 1994 during 2015-16

Sl. No.	State/UT	CR	PAR	CS	PCS	CV	PCV
2015							
1.	Andhra Pradesh	0	0	0	0	0	0
2.	Arunachal Pradesh	0	0	0	0	0	0

Sl. No.	State/UT	CR	PAR	CS	PCS	CV	PCV
3.	Assam	0	0	0	0	0	0
4.	Bihar	0	0	0	0	0	0
5.	Chhattisgarh	0	0	0	0	0	0
6.	Goa	0	0	0	0	0	0
7.	Gujarat	0	0	0	0	0	0
8.	Haryana	0	0	0	0	0	0
9.	Himachal Pradesh	0	0	0	0	0	0
10.	Jammu and Kashmir	0	0	0	0	0	0
11.	Jharkhand	0	0	0	0	0	0
12.	Karnataka	12	5	12	5	0	0
13.	Kerala	0	0	0	0	0	0
14.	Madhya Pradesh	0	0	0	0	0	0
15.	Maharashtra	0	0	0	0	0	0
16.	Manipur	0	0	0	0	0	0
17.	Meghalaya	0	0	0	0	0	0
18.	Mizoram	0	0	0	0	0	0
19.	Nagaland	0	0	0	0	0	0
20.	Odisha	0	0	0	0	0	0
21.	Punjab	1	6	1	6	0	0
22.	Rajasthan	0	0	0	0	0	0
23.	Sikkim	0	0	0	0	0	0
24.	Tamil Nadu	1	1	0	0	0	0
25.	Telangana	0	0	0	0	0	0
26.	Tripura	0	0	0	0	0	0
27.	Uttar Pradesh	0	0	0	0	0	0
28.	Uttarakhand	0	0	0	0	0	0
29.	West Bengal	1	2	0	0	0	0
	Total (States)	15	14	13	11	0	0
30.	Andaman and Nicobar Islands	0	0	0	0	0	0
31.	Chandigarh	0	0	0	0	0	0
32.	Dadra and Nagar Haveli	0	0	0	0	0	0

Written Answers to

Unstarred Questions 183

Sl. No.	State/UT	CR	PAR	CS	PCS	CV	PCV
33.	Daman and Diu	0	0	0	0	0	0
34.	Delhi UT	0	0	0	0	0	0
35.	Lakshadweep	0	0	0	0	0	0
36.	Puducherry	0	0	0	0	0	0
	Total (UTs)	0	0	0	0	0	0
	Total (All India)	15	14	13	11	0	0
2016*							
1.	Andhra Pradesh	0	0	0	0	0	0
2.	Arunachal Pradesh	0	0	0	0	0	0
3.	Assam	0	0	0	0	0	0
4.	Bihar	0	0	0	0	0	0
5.	Chhattisgarh	0	0	0	0	0	0
6.	Goa	0	0	0	0	0	0
7.	Gujarat	1	4	1	4	0	0
8.	Haryana	1	4	1	4	0	0
9.	Himachal Pradesh	0	0	0	0	0	0
10.	Jammu and Kashmir	0	0	0	0	0	0
11.	Jharkhand	0	0	0	0	0	0
12.	Karnataka	1	0	0	0	0	0
13.	Kerala	1	0	0	0	0	0
14.	Madhya Pradesh	0	0	0	0	0	0
15.	Maharashtra	0	0	0	0	0	0
16.	Manipur	0	0	0	0	0	0
17.	Meghalaya	0	0	0	0	0	0
18.	Mizoram	0	0	0	0	0	0
19.	Nagaland	0	0	0	0	0	0
20.	Odisha	0	0	0	0	0	0
21.	Punjab	0	0	0	0	0	0
22.	Rajasthan	0	0	0	0	0	0
23.	Sikkim	0	0	0	0	0	0
24.	Tamil Nadu	0	0	0	0	0	0
25.	Telangana	0	0	0	0	0	0

184 Written Answers to

Sl. No.	State/UT	CR	PAR	CS	PCS	CV	PCV
26.	Tripura	0	0	0	0	0	0
27.	Uttar Pradesh	1	0	0	0	0	0
28.	Uttarakhand	0	0	0	0	0	0
29.	West Bengal	0	0	0	0	0	0
	Total (States)	5	8	2	8	0	0
30.	Andaman and Nicobar Islands	0	0	0	0	0	0
31.	Chandigarh	0	0	0	0	0	0
32.	Dadra and Nagar Haveli	0	0	0	0	0	0
33.	Daman and Diu	0	0	0	0	0	0
34.	Delhi UT	2	24	2	24	0	0
35.	Lakshadweep	0	0	0	0	0	0
36.	Puducherry	0	0	0	0	0	0
	Total (UTs)	2	24	2	24	0	0
	Total (All India)	7	32	4	32	0	0

*provisional

Source: Crime in India

Strict rules to control organised crime

2598. SHRI SHANKARBHAI N. VEGAD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government proposes to frame strict rules to control the organised crime in the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) No such proposal is under consideration of the Ministry of Home Affairs. 'Police' and 'Public Order' are State subjects under the seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property rest primarily with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws.